

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT ON 14.02.2022 at 10.30 AM  
THROUGH VIDEO CONFERENCING**

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**PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)  
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

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**APPLICATION NUMBER :  
PETITION NUMBER : CP.IB/65/CHE/2021  
NAME OF THE PETITIONER(S) : Grasim Industries Ltd  
NAME OF THE RESPONDENTS : W S Industries India Ltd  
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016**

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9 CP.IB/65/CHE/2021

**ORDER**

The Petitioner is represented by King & Partridge, Advocates and the Respondent is represented by the Ld. Counsel Ms. Madhusruthi through video conferencing mode.

Both the Counsels state that the matter has been settled out of Court and the entire payments have been made by the Respondent to the Petitioner.

Ld. Counsel for the Petitioner seeks permission to withdraw this Petition.

Hence, CP.IB/65/CHE/2021 is **dismissed** as settled out of Court.

-Sd-

**SAMEER KAKAR**  
MEMBER (TECHNICAL)

MS

-Sd-

**R. SUCHARITHA**  
MEMBER (JUDICIAL)